

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Excise Appeal No. 85033 of 2019

(Arising out of Order-in-Appeal No. NSK/EXCUS/000/APP;/345/2018-19/2248 dated 17-09-2018 passed by the Commissioner (Appeals) CGST and Customs & Service Tax, Nashik)

.....Appellant

**CHATRAPATI SAMBHAJI RAJE SAKHAR
UDYOG LTD**

Dindayal Nagar P.O.
Chttepimpalgaon
Tal. Aurangabad - 431007

VERSUS

Commissioner of C.E. & S.T. - NASIK

.....Respondent

Null Kendr. Rajaswa Bhawan
Old Agra Road, Gadkari Chowk
NASIK - 422 002.

APPERANCE:

None appeared for the Appellant
Shri N.N. Prabhudesai, Supdt., Authorised Representative for the
Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/87234/2019

Date of Hearing: 04-12-2019

Date of Decision: 04-12-2019

SUVENDU KUMAR PATI:

None represented the appellant despite of notice had been specifically issued to the appellant for appearance on 7-10-2019. Two

adjournments were granted to the appellant thereafter in its absence. It seems that appellant is no more interested to pursue the appeal further. The appeal is therefore dismissed for default.

(Dictated & pronounced in open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

John